

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.118

C.P. (IB)/2(CH)2022

IN THE MATTER OF:

Vinod Rice Mill Private Limited

... **Petitioner-Financial Creditor**

Versus

Umaiza Infracon LLP

... **Respondent Corporate Debtor**

Under Section: 7, IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None.

For the Respondent : Mr. Sanju Kumar, Advocate.

ORDER

No one present on behalf of the Petitioner-Financial Creditor at the time of the hearing of the matter. The learned counsel for the Respondent-Corporate Debtor is present. Let **Registry** send **e-notice** to the learned counsel for the Petitioner-Financial Creditor clearly stating that if the counsel or the Petitioner-Financial Creditor fails to present on the next date of hearing, the Section 7 Petition will be dismissed for non-prosecution. List the matter on 04.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)